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Damage of DTC Buses at Panipat

6062. SHRI MADAN LAL KHURANA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether some of the buses of the D.T.C. were burnt down and damaged at Panipat in Haryana recently;

(b) if so, the detail thereof;

(c) how much financial loss has been caused to the D.T.C.;

(d) whether the matter has been taken up with the Government of Haryana to reimburse in full the damages suffered by the DTC; and

(e) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Six buses of D.T.C. plying on Inter-State services were damaged on 15-8-91 during agitation at Panipat in Haryana.

(c) The total financial loss is estimated by DTC at Rs.2.55 lakhs.

(d) and (e). Since the damages were not caused by the Government of Haryana, the question of asking the Govt. of Haryana to reimburse in full the damages suffered by DTC does not arise.

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Insurance Claims by Poultry Farms in Delhi and Haryana

6063. DR. G.L. KANUJIA: Will the Minister of FINANCE be pleased to state:

(a) the number of poultry farms in Delhi and Haryana insured with the General Insurance Corporation and the premium earned from the individual farm, district-wise;

(b) the amount of loss claims paid to each poultry farm insured vis-a-vis premium received;

(c) whether the poultry farms have been paid huge insurance claims on the basis of false poultry health certificates and post-mortem reports;

(d) if so, whether any enquiry has been conducted in this regard; and

(e) if so, the outcome thereof and the action taken against the persons found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (e). The information is being collected and will be laid on the Table of the House.

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Setting up of Madhya Pradesh High Court Bench in Chhattisgarh Region

6064. SHRI ARVIND NETAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Union Government have received any proposal for setting up a bench of Madhya Pradesh High Court in Chhattisgarh region; and

(b) if so, the time by which the bench is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE, COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). Specific recommendations of the Jaswant Singh Commission for establishment of a Bench of the Madhya Pradesh High Court at Raipur were referred to the Government of Madhya Pradesh for view/comments in consultation with the Chief Justices of the High court. No